

### **Privatisation of Defence Ordnance Factories**

\*199. SHRI KALP NATH RAI: Will the PRIME MINISTER be pleased to state:

(a) whether some ordnance factories have been privatised;

(b) if so, the details of the defence equipments being manufactured in the private sector; and

(c) the amount of defence expenditure being saved annually as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) No, Sir.

(b) and (c). Do not arise.

### **Mazagaon Dock Extension Project**

\*200. SHRI A.R. ANTULAY: Will the PRIME MINISTER be pleased to state:

(a) whether Government have shelved the on-going construction work of Mazagaon Dock Extension Project at Digha Port in Raigad District of Maharashtra;

(b) if so, the reasons therefor;

(c) the progress made so far in the construction work including the amount spent; and

(d) how it is proposed to ensure that money already spent does not go waste?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) and (b). MDL's Dighi Yard Project is being kept in abeyance, pending clearance from environmental angle and finalisation of future Naval and Coast Guard requirements.

(c) An amount of approximately Rs. 9.6 lakhs has so far been spent on security fencing, levelling and development of land, and part construction of a temporary power station.

(d) As the Project is only being kept in abeyance, the question of money spent going waste does not arise.

### **Amendment to Forest (Conservation) Act, 1980 to Grant Pattas to Tribals**

\*201. SHRI ARVIND NETAM: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to amend the Forest (Conservation) Act, 1980 to remove the impediments in the speedy development of the tribals including those in the hill areas and to settle the pending claims for grant of permanent pattas to the tribals; and

(b) if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI) (a) and (b). There is no proposal under consideration to amend the Forest (Conservation) Act, 1980. However, rules have been amended and guidelines relaxed with a view to delegate powers for expediting clearance under the Act in forest areas including hills, for developmental activities directly beneficial to the local inhabitants, including tribals. Proposals for grant of permanent pattas to the tribals are considered on the merits of each case.

### **Kudankulan Atomic Power Plant**

\*202. SHRI A. ASOKARAJ: Will the PRIME MINISTER be pleased to state:

(a) the steps initiated for the implementation of Kudankulam Atomic Power Plant in Tamil Nadu; and

(b) by what date the plant is expected to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (a) In terms of the Inter-Governmental Agreement of cooperation between USSR and India signed on 20th November, 1988, discussions are in progress between Soviet and Indian sides regarding preparation of the Detailed Project Report (DPR) for the proposed project consisting of 2 x 1000 MWe units.

(b) The present target schedule for completion of the project is December, 1998 for Unit-1 to be followed by Unit-2 in December, 1999.

#### **National Waste Management Council**

\*203. SHRI K.S. RAO: Will the PRIME MINISTER be pleased to state:

(a) whether Government have recently constituted a National Waste Management Council;

(b) if so, the objectives thereof;

(c) whether the composition of the Council has been finalised; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMEN-

TATION (SHRIMATI MANEKA GANDHI):

(a) Yes, Sir.

(b) The objectives of the Council are as follows:

(i) Promotion of collection, collation and publication of information regarding availability of wastes, technologies for waste and markets for recoverable materials.

(ii) Analysis of information for overcoming constraints to commercialisation of available technologies for both waste utilisation and waste minimisation and identification of areas in which new technologies need to be developed.

(iii) Rendering advice to the Government, industry and such other sectors as may seek their advice on the aspects of the waste management and on incentives/disincentives needed to facilitate waste utilisation.

(iv) Recommending research and development schemes for developing new technologies.

(v) Advise Government on fiscal/regulatory measures to promote waste utilisation.

(vi) Promotion of measures to create awareness among those concerned.

(c) and (d). The composition of the Council is as under:

I. Chairman — Minister of State for Environment and Forests